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ASSAM ACT XVII OF 1974

(Received the assent of the President on the 24th
April, 1974)

THE BENGAL, AGRA AND ASSAM CIVIL COURTS (ASSAM AMEND-
MENT) ACT, 1973.

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the 6th May, 1974]

An
Act

further to amend the Bengal, Agra and Assam Civil Courts
Act, 1887, in its application to the State of Assam.

Preamble. Whereas it is expedient to amend the Bengal, Central Act
Agra and Assam Civil Courts Act, 1887, herein- 12 of 1887
after called the principal Act, in its application to
the State of Assam, in the manner hereinafter
appearing;

It is hereby enacted in the Twenty-fourth Year
of the Republic of India as follows :-

Short title, 1. (1) This Act may be called the Bengal, Agra
extent and and Assam Civil Courts (Amendment) Act, 1973.

commence- (2) It shall extend to the whole of Assam.
ment.

(3) It shall come into force at once.

Amendment of 2. In section 21 of the principal Act, in sub-
Section 21 section (1), in clause (a), for the words "Seven
of Central thousand rupees", the words "fifteen thousand
Act 12 of rupees", shall be substituted.
1887.

Retrospective 3. (1) The provision of clause (a) of sub-
operation. section (1) of section 21 of the principal Act as
amended by this Act shall apply irrespective of
the fact that suits, proceedings, decrees or orders
out of which the appeals referred to therein arise
were instituted or made prior to the commencement
of this Act.

(2) Notwithstanding anything to the contrary
contained in the Limitation Act, 1963, an appeal
from a decree or order made before the commence-
ment of this Act, which but for the provision of
this Act, would have been preferred before the High
Court within ninety days from the date of such decree
or order, shall be preferred to the District Judge,
within the said period.

Central
Act 36
of 1963

Savings. 4. Nothing in this Act shall be deemed to affect
any appeal instituted prior to the commencement of
this Act.